

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 22/2008

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration) [the DG (I&R)]** ... Complainant

Versus

Pioneer Friction Ltd. & Ors. ... Respondents

Appearances : Shri C. Shanmugam, ADG for the DG (I&R).

None for the Respondents.

ORAL ORDER

2nd December, 2009

List this matter on 7th December, 2009.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 55/2007

RTPE 23/2007

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

Nikhil Nath

... Applicant/Complainant

Versus

Haryana Urban Development Authority

... Respondent

**Appearances : Shri Ravi Nath with Shri P.K. Jain, Advocates
for the Applicant/Complainant.**

None for the Respondent.

ORAL ORDER

2nd December, 2009

No one represents the Haryana Urban Development Authority when the matter is called. Similar was the situation on 6th November, 2009 and 17th November, 2009. The basic question which arises is whether there is any rationale for the enhanced amount as charged. Though there is no dispute that in terms of the Condition No. 9 of the Allotment Letter, the price originally quoted was tentative and the respondent Authority had the jurisdiction to ask for enhanced amount, but there must be a basis indicated to justify the quantum demanded. Let the respondent Authority file details of computation of the amount so that this basic question can be

adjudicated. Since none is present for the respondent Authority, let a copy of this order be sent to the Haryana Urban Development Authority, Gurgaon for doing the needful.

List the matter on **18th February, 2010.**

[Dr. Arijit Pasayat]
hairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No...../2009

I.A. No. 32/2009

UTPE 94/2009

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**Kingfisher Training and Aviation
Services Ltd.**

... Complainant

Versus

**Frankfinn Aviation Services Pvt.
Ltd. & Ors.**

... Respondents

**Appearances : Shri A.N. Haksar, Senior Advocate with Ms. Surekha
Raman, Advocate for the Complainant.**

Shri Ajit Nair, Advocate for Respondent No. 1.

ORAL ORDER

2nd December, 2009

After having heard the learned counsel for the parties, we are of the view that this matter needs to be investigated by the Director General (Investigation and Registration) [in short 'DG(I&R)']. Copy of the brief be supplied to Shri R.D. Makheeja, counsel for DG(I&R). The report as regards the acceptability of the application/applications shall be filed within eight weeks.

List the matter on **3rd March, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 08/2009

RTPE 02/2002

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

Nathu Ram Goel ... **Complainant**

Versus

R. Kant & Co. Ltd. & Ors. ... **Respondents**

Appearances : **Shri Vinay Gupta, Advocate for the Complainant.**

Shri Aditya Jain, Advocate for Respondents
Nos. 1 and 6.

Shri Motahar Hossain, Advocate for Respondents
Nos. 2 & 4.

ORAL ORDER

2nd December, 2009

Issue Notice to Shri Ashok Aggarwal who had appeared as a witness of respondents Nos. 2, 3 and 4. Let him be personally present on **8th March, 2010** for the purpose of cross-examination, if any, by respondents Nos. 1 and 6.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 101/1999

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration)[the DG(I&R)]** ... **Complainant**

Versus

Reliance Industries Ltd. ... **Respondent**

Appearances : Shri R.D. Makheeja, Advocate for the DG (I&R).

Shri A.N. Haksar, Senior Advocate with Shri Samir
Sagar Vasistha, Advocates for the Respondent.

ORAL ORDER

2nd December, 2009

Learned counsel for the parties rely on various judgements taking the stand that the decisions are in their favour. Let them file a compilation of judgements which, according to them, have any binding effect on the controversy.

List this matter on **25th January, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 60/2001

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration)[the DG(I&R)]** ... Complainant

Versus

Coca Cola Company & Ors. ... Respondents

Appearances : Shri C. Shanmugam, ADG for the DG (I&R).

Shri Awnish Sinha, Advocate for the Informant.

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

2nd December, 2009

It is stated by the learned counsel for the respondents that certain documents are yet to be brought on record. Let the needful be done within two weeks.

List this matter on **19th February, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 07/2004

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**Ajay Kumar Dwivedi (Assistant)
& Ors.**

... Complainants

Versus

**M/s. Movie Action Dummy Effect
Association (MADEA) & Ors.**

... Respondents

Appearances : **Shri Dalip Mehra, Advocate for the Complainants.**

Shri K.R. Shetty, Advocate for the Respondents.

ORAL ORDER

2nd December, 2009

The admission/denial shall be done in the course of the day before
the Court Master.

List the matter on **17th March, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 57/1999

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration)[the DG(I&R)]** ... **Complainant**

Versus

Bio Tech International ... **Respondent**

Appearances : Shri V.K. Mehta, Advocate for the DG (I&R).

**Shri S.K. Sharma with Shri C.M. Sharma, Advocates
for the Respondent.**

ORAL ORDER

2nd December, 2009

We have heard the learned counsel for the parties. In view of the application filed by the respondent under Section 37(2) of the Monopolies and Restrictive Trade Practices Act, 1969 (in short 'the Act') and more particularly, the statement made in Para 3 thereof, nothing further needs to be done in the matter. The proceedings are closed. The application shall form a part of the record.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 206/1999

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

Eastman Impex ... **Complainant**

Versus

**Panapila World Transport (I) Ltd.
& Anr.** ... **Respondents**

Appearances : **Shri O.P. Gaggar, Advocate for the Complainant.**

None for the Respondents.

ORAL ORDER

2nd December, 2009

None appears for the respondents. Heard the learned counsel for the complainant.

List this matter on **4th March, 2010** for final arguments.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 54/2005

CORAM

Dr. Justice Arijit Pasayat
Chairman

Shri Rahul Sarin
Member

Ms. Pravin Tripathi
Member

In the matter of :

**The Director General (Investigation
and Registration)[the DG(I&R)]** ... Complainant

Versus

Xerox India Ltd. ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

**Shri A.N. Haksar, Senior Advocate with Ms. Bindu
Saxena, Advocate for the Respondent.**

ORAL ORDER

2nd December, 2009

Upon mentioning by the counsel for the respondent, the matter is
being listed on **19th February, 2010.**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

